

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5770
ANSWERED ON:08.09.2011
SETTING UP OF STATE WAKF BOARDS
Rajaram Shri Wakchaure Bhausahab

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Wakf Act, 1995 has been enforced; and
- (b) if so, the names of the States in which the State Wakf Boards have been set up under this Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) Yes, Madam. The Wakf Act, 1995 came into force w.e.f. 1-1-1996 throughout the country except in the State of Jammu and Kashmir.
- (b) State Wakf Boards have been set up under the Wakf Act, 1995 in Andhra Pradesh, Andaman & Nicobar Islands, Assam, Bihar (Sunni & Shia), Chhattisgarh, Chandigarh, Dadra & Nagar Haveli, Delhi, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Puducherry, Rajasthan, Tripura, Tamil Nadu, Uttar Pradesh (Sunni & Shia), Uttarakhand and West Bengal.